

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 6/GT/2017

Subject : Petition for determination of tariff for period 2014-19 in respect of Parbati-III Power Station

Petition No. 7/GT/2017

Subject : Petition for revision of generation tariff from 24.03.2014 to 31.3.2014 in respect of Parbati-III Power Station

Petitioner : NHPC

Respondents : PSPCL & Others

Date of hearing: **25.7.2017**

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Jitendra Kumar Jha, NHPC
Shri A.K. Pandey, NHPC
Shri Piyush Kumar, NHPC
Shri R.B. Sharma, Advocate, BRPL

Record of Proceedings

These petitions were taken up for hearing today.

2. During the hearing, the representative of the petitioner submitted that the approval of the RCE is pending before the Central Govt and hence the same could not be furnished in terms of the directions of the Commission. He also submitted that the tariff of the generating station may be determined based on the original sanctioned cost of ₹2304.56 crore and the original design energy of 1977.20 MUs as per DPR.

2. On a specific query by the Commission as to whether consent of the respondents have been obtained by the petitioner for the above proposal, the representative of the petitioner clarified that several correspondences were made to the respondents on this issue but there has been no response from the respondents. He further submitted that the Commission may determine the tariff of the generating station as prayed for by the petitioner.

3. The learned counsel for the respondent, BRPL submitted that tariff of the generating station may be determined based on the original approved cost.

4. The Commission after hearing the parties, directed the petitioner to discuss the proposal for tariff based on original sanctioned cost and original design energy, with the respondents and to



arrive at a mutual settlement, and submit the status prior to next date of hearing. Accordingly, hearing of the petition was adjourned.

5. Matter shall be listed for hearing on 31.8.2017.

By order of the Commission

-Sd/-
(T.Rout)
Chief (Law)

